ITEM NO.3 COURT NO.16 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6367/2024

MUNICIPAL CORPORATION OF GREATER MUMBAI & ANR. Appellant(s)

VERSUS

JAGMOHAN CHANDRABHAN GUPTA(DEAD) THROUGH LRS. & ORS. Respondent(s)

IA No. 128410/2024 - CLARIFICATION/DIRECTION

Date : 10-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) **M/S. J S Wad And Co, AOR**
Mr. Balbir Singh, Sr. Adv.
Mr. Ashish Wad, Adv.
Mrs. Tamali Wad, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Sandeep Mohan Patil, Adv.
Mr. Ajeyo Sharma, Adv.
Ms. Akriti Arya, Adv.
Mr. Aditya Krishna, Adv.
Ms. Monika Benjamin, Adv.

For Respondent(s) **Ms. Sheena Taqui, Adv.**
Ms. Akansha Saini, Adv.
Mr. Girish B Kedia, Adv.
Ms. Shivangi Kedia Ruia, Adv.
Mr. Krushang Kedia, Adv.
Mr. Shiv Vinayak Gupta, Adv.
Mrs. Bina Gupta, AOR

Mr. Amrish Kumar, AOR
Mr. Vikramjit Banerjee, A.S.G.
Mr. Wasim Qadri, Adv.
Mrs. Swati Ghildiyal, Adv.
Mrs. Shruti Agarwal, Adv.
Mr. Raghav Sharma, Adv.
Mr. Prashant Rawat, Adv.
Mr. Abhishek Raj, Adv.

Mr. Bharat Bagla, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Sourav Singh, Adv.

Signature Not Verified
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Date: 2024.07.15 10:31:33 IST
Reason:

Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Birendra Kumar Mishra, AOR
Ms. Poonam Atey, Adv.
Ms. Sirajuddin, Adv.

Mr. Tarang Gupta, Adv.
Mr. Kartikeya Sharma, Adv.
Ms. Nidhi Mohan Parashar, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Samsher Garud, Adv.
Mr. Nishant Sharma, Adv.
Mr. Patil Avi Vilas, Adv.

Mr. Mohammed Zain Khan, Adv.
Mr. Mehmood Umar Faruqui, AOR
Mr. Ashraf Kapoor, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The matter is adjourned by four weeks.

In the meanwhile, the petitioner shall call for a fresh meeting within a period of two weeks from today. The notices shall be sent to all the members including the members of the Railways and pass an order after hearing all the members concerned.

The Court shall also be apprised of the proceedings made therein and the decision taken by the petitioner. In the meanwhile, the respondent shall follow the directions as to the hoardings, the size etc. which have been given by the petitioner earlier. Notice dated 15.05.2024 shall be followed in its letter and spirit.

(JATINDER KAUR)
P.S. to REGISTRAR

(RAM SUBHAG SINGH)
COURT MASTER (NSH)